

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Review Application NO.14 OF 2019

IN

COMPANY APPEAL (AT) (INSOLVENCY) NO.437 OF 2018

In the matter of:

Ghanashyam Mishra & Sons Pvt Ltd **Applicant**

Vs

Orissa Manganese and Minerals Ltd & Ors **Respondents**

For Applicant: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr Arshit Anand, Mr. Himanshu Satija, Mr Divyang Chandiramani, Ms Ramya, Advocates.

Mr. Ramji Srinivasan, Sr. Advocate, Mr Sumant Batra, Ms Srishti Kapoor, Mr Nikhil Sahdev, Ms Kiran Sharma, CS for Edelweises ARC.

With

Review Application NO.17 OF 2019

IN

COMPANY APPEAL (AT) (INSOLVENCY) NO.444 OF 2018

In the matter of:

Edelweiss Asset Reconstruction Co Ltd **Applicant**

Vs

Orissa Manganese and Minerals Ltd & Ors **Respondents**

Mr. Ramji Srinivasan, Sr. Advocate, Mr Sumant Batra, Ms Srishti Kapoor, Mr Nikhil Sahdev, Ms Kiran Sharma, CS for Edelweises ARC.

For Respondents: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr Arshit Anand, Mr. Himanshu Satija, Mr Divyang Chandiramani, Ms Ramya, Advocates.

ORDER

18.07.2019 –We have heard Learned Counsel for the appellants on the question as to whether the judgement dated 23.4.2019 passed in Company Appeal (AT)(Insolvency) No.437 and 444 of 2018 in so far as it relates to the appellants call for review in the facts and circumstances of the case. Post the case for further hearing under the heading for Admission on **23rd August, 2019 at 2 PM.**

2.

2. In the meantime, let notice be issued to the respondents of both the Review Applications by speed post. Requisites alongwith process fee be filed by tomorrow. If the applicant(s) provides the email address of the Respondents, let notice be issued through email.

3. The office will make necessary corrections in the cause title of the parties in the Review Application(s).

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member (Judicial)

Bm/gc